

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-510
IB-2685/ND/2019

IN THE MATTER OF:

M/s Pooja Enterprises

....Applicant

V/s

Chandralekha Constructions Pvt Ltd

....Respondent

SECTION

U/s 9 IBC

Order delivered on 11.03.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Advocate Ashok Juneja, Pankaj Paliwal Advocate

For the Respondent

: Adv. Mukesh Rana, Adv. Mamta, Adv. Paulami

ORDER

Ld. Counsel for the respondent submitted that on the last occasion, no one was appeared on behalf of the applicant.

On perusal of last order i.e. 22.01.2021, we notice that on that day too, no one appeared on behalf of the applicant.

Considering this, one last opportunity is given to the applicant to appear and pursue the matter, failing which, order shall be passed in accordance with the provisions of law. List the matter on **20.04.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)